

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

~~M.A./O.A./T.A./~~ 172/1989

Shri D. M. Taitel & Ors

Applicant(s).

Mr. A. S. Yemani

Adv. for the
Petitioner(s).

Versus

U.O.I. & Ors

Respondent(s).

Mr. J. D. Ajmera

Adv. for the
Respondent(s).

SR.NO.	DATE.	ORDERS.
		Transfer (Copy served)

1. D.M. Tailor,
Section Supervisor.
2. G.J. Boghani,
T.O.A.
3. V.R.Patel,
T.O.A.
4. Smt.P.B.Desai,
T.O.A.
5. J.N.Patel,
Peon,

Telecom-Dist.Engineer Office,
Valsad Dist.
Modi-Bhavan,
Athwa, line,
SURAT.

...Petitioners

(Advocate : Shri A.S.Yamani)

Versus

1. Union of India,
Through Secretary,
Department of Tele-communications,
Govt. of India,
Parliament Street,
Sardarpatel Square,
New Delhi.
2. Telecom-Dist. Engineer,
Valsad District,
Parag Mahal,
Tithal Road,
Valsad.
3. Accounts Officer,
O/o.Telcom Dist. Engineer,
Ekta Chambers,
Tithal Road,
Valsad.

...Respondents.

(Advocate : Shri J.D. Ajmera)

Coram :	Hon'ble Mr.P.M. Joshi	:	Judicial Member
	Hon'ble Mr.P.S. Chaudhuri	:	Administrative Member

25/4/1989

Per :	Hon'ble Mr.P.M. Joshi	:	Judicial Member
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In this application the petitioners (five in all) have challenged the validity of the order dated 19.4.1989, Annexure-A-5 whereby the petitioners are sought to be transferred or shifted to Valsad from Surat. The impugned order reads as under :

Memo. No. E-290/131

Dated at Valsad the 19.4.89.

(2)

On occupation of additional building at Valsad for the o/o the TDE, Valsad, the following officials working in the o/o the TDE, Valsad stationed at Surat presently hereby struck off w.e.f. N/ of 25.4.89. The H/Q is shifted to Valsad at 25.4.89 A.N. The officials are directed to join their duties at Valsad immediately.

Sl. No. Name of the officials

1.	Shri D.M.Tailor, S.S.
2.	" G.J.Boghani, T.O.A.
3.	" V.R.Patel, T.O.A.
4.	Kum.A.J.Kachwala, T.O.A.
5.	Smt.P.B.Desai, T.O.A.
6.	Shri J.N. Patel, Peon.

The shifting of H/Q is in the interest of service, the officials are entitled to for TA/TP or joining time etc. as per rules.

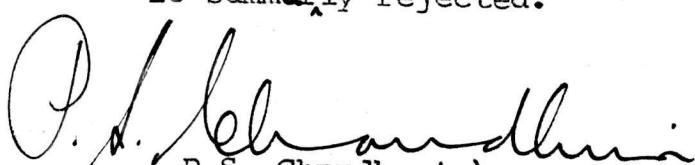
Telecom District Engineer,
Valsad District,
Valsad - 396 001. "

2. According to Mr.A.S. Yamani the learned counsel for the petitioners, the persons similarly situated at Anand are not shifted to Nadiad and even the impugned orders are likely to ~~be~~ adversely affect ~~to~~ ^{their} members of ~~family~~ ^{also} and the education of the children and cause them considerable hardship. He has also prayed that even if the application is not admitted the petitioners may be protected for two or three months, to enable them to move to Valsad in terms of the orders.

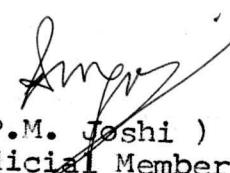
3. It is pertinent to note that the impugned order is passed as the Head-Quarter of the office of the Telecommunication is shifted from Surat to Valsad and accordingly the office is being wound up in the interest of the service. These orders are purely administrative in

nature and does not call for interference. Admittedly, the petitioners are subjected to transfer and they cannot make any grievance when the office is being shifted to Valsad from Surat. There are no valid grounds to assail the orders of transfer. There is nothing on record to show that it is discriminatory in any manner or violative of any guidelines governing the same. There is hardly any merits to stay the operations of the impugned orders as prayed for by the petitioners.

For the foregoing reasons, we do not find any merits in this application. Accordingly, application is summarily rejected.



(P.S. Chaudhuri)
Administrative Member



(P.M. Joshi)
Judicial Member